

F.No.404/98/76-ITCC
Central Board of Direct Taxes

New Delhi, the 24th July, 1976.

O R D E R

NO. 144 (F.No.404/98/76-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (4) of Section 2 of the Income-tax Act, 1961 (43 of 1961) read with Rule 6 of the Income-tax (Certificate Proceedings) Rules, 1962, the Central Board of Direct Taxes hereby directs that Shri G.D. Thakkar, who has been appointed as Tax Recovery Officer under section 2(4)(iii) of the Income-tax Act, 1961, shall perform his functions of a Tax Recovery Officer concurrently in respect of the State of Gujarat and Union Territories of Diu, Daman and Dadra and Nagar Haveli. /s/

2. The jurisdiction conferred upon Shri P.V. Dave, under order No. 427 (F.No.404/198/73-ITCC) dated the 1st August, 1973 is hereby withdrawn.

3. This order shall come into force with effect from the date Shri G.D. Thakkar takes over as Tax Recovery Officer.

(V.P. Mittal)

Secretary, Central Board of Direct Taxes

Copy forwarded to :-

1. The Commissioner of Income-tax, Gujarat III, Ahmedabad with reference to his letter No. III/104/ITRO/75 dated 1st July, 1976.

2. Bulletin Section (DIRSOP), New Delhi.

Secretary, Central Board of Direct Taxes